

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO.1983**

TO BE ANSWERED ON THE 15th DECEMBER, 2021/ AGRAHAYANA 24, 1943 (SAKA)

MUSLIMS AND DALITS KILLED BY VIGILANTE GROUPS AND MOBS

1983. SHRI JAWHAR SIRCAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many Muslims and Dalits have been attacked in public by vigilante groups or mobs or by crowds in the country and killed or seriously injured later leading to death in the country over the last five years;

(b) the State-wise details thereof;

(c) how many of the perpetrators have been arrested, prosecuted or imprisoned;

(d) how many police officials have been reprimanded or punished for laxity or collusion in these crimes; and

(e) what steps Government is taking to stop these open public murders and grievous assaults?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (e): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies. National Crime Records Bureau (NCRB) publishes crime data received from all the States/Union Territories under various crime heads defined under the Indian Penal Code and

Special & Local Laws. No separate data on persons killed or injured by vigilante groups or mobs or crowds is maintained by NCRB.

However, the Ministry of Home Affairs has issued advisories to States and UTs, from time to time, to maintain law and order and ensure that any person who takes law into his/her own hand is punished promptly as per law. An advisory dated 04.07.2018 was issued to the States and UTs to keep watch on circulation of fake news and rumours having potential of inciting violence, take all required measures to counter them effectively and to deal firmly with persons taking law into their own hands.

Further, advisories dated 23.07.2018 and 25.09.2018 were issued to the State Governments/UT Administrations for taking measures to curb incidents of mob lynching in the country. The Government through audio-visual media has also generated public awareness to curb the menace of mob lynching. The Government has also sensitized the service providers to take steps to check the propagation of false news and rumours having potential to incite mob violence and lynching.
